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**PART I** - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

HIGH COURT AT CALCUTTA

NOTIFICATION

No. 8101-G -7<sup>th</sup> September, 2011— The following amendments which have been made by the High Court at Calcutta to Rule 9 of the existing **The Calcutta High Court (Right to Information) Rules, 2006**, as promulgated under Court's Notification No. 133-G dated 9<sup>th</sup> January 2007, are published for general information.

The amendment will take effect from the date of its publication in the Official Gazette.

AMENDMENTS

1. In Rule 9 (1) A (ii) under the heading **Application Fee** - the words as it appears under '(ii) *Information other than above*', "**Fifty rupees per application**" be replaced with the words "**Ten rupees per application**".
2. In Rule 9 (1) B 2, under the heading **Other Fees**, the words "**Five per page**" as it appears in **Price / fee in rupees column**, corresponding to the description as mentioned in 2 under the heading - "**Description of Information**" be replaced with the words "**Two per page**".
3. **The Rule 9 (2) is hereby repealed.**
4. **After Rule 9, Rule 10 be inserted in the following manner :**  
**"Rule 10 - Mode of payment of Application fee - Application Fee shall be by Court Fee Stamps / IPO / Demand Draft / Banker's Cheque."**

By order of the High Court,

**M. P. SHRIVASTAVA**  
*Registrar General*  
*High Court, Calcutta*